

OFFICE ORDER NO. 07 OF 2020

Subject: Court and Office working hours for the Judicial Officer and employees of this court In View of declaration of Novel Coronavirus (COVID-19) as global pandemic by World Health Organization.


- Referance: 1. High Court, Bombay Circular dated 20th March, 2020.
2. High Court, Bombay Circular dated 23th March, 2020. 15.04.2020 and 04.05.2020
3. Government of Maharashtra Order No.DMU/2020/C.R. No.92/DisM-I, dated 17.05.2020 and 31.05.2020
4. High Court, Bombay e-mail dated 04.06.2020 alongwith Standard operatiog Procedure.

In pursuance to the standard Operating Procedure issued by the Hon'ble High Court, Bombay, I, Smt. S.S. Sawant, 2nd Additional Principal Judge, City Civil Court and Session Judge, Dindoshi, DO HEREBY ORDER that the Bombay City Civil and Sessions Court, Dindoshi shall function w.e.f. 8 th June, 2020 with limited Courts in two shifts as per the arrangements made in Annexure-A hereto, to hear the matters as per Standard Operating Procedure Annexure-B hereto, till 30th June, 2020. Arrangement for the period commencing from 1st July, 2020, will be made separately upon receipt of advisory form the Hon'ble High Court, Bombay. The standard operating procedure is annexed herewith as Annexure-B for adherence and appropriate compliance.

City Civil and Sessions Court,)
Greater Mumbai)
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)

Date: 6th June, 2020.

Encl.: As above.


(S.S. Sawant)
2nd Additional Principal Judge
6/6/2020

**INSTRUCTIONS FOR THE JUDGES AS PER THE STANDARD
OPERATING PROCEDURE FIXED BY HON'BLE BOMBAY HIGH COURT.**

1. The Judicial Officers shall deal with all bail applications which are filed prior to lockdown, apart from the business to be transacted as per earlier Circulars.
2. They shall also hear matters where witness action is not required (e.g. Cases fixed for Judgment / Order), Appeals and Revision Applications, which are fixed for final hearing and Cases posted for Judgments, and hearing of interlocutory applications and such other matters.
3. Cases in which substantial evidence is recorded and either of the parties to the proceeding agree to examine the witness through Video Conferencing or on commission, the concerned Judge in his discretion may allow such examination, with a rider that the witnesses shall not be compelled to attend the Court for such examination.
4. The cases listed on board should be kept moderate in numbers and are to be decided by the concerned Presiding Officer.
5. The Judicial Officers may also frame the issues in the cases posted for such cause.
6. The Judicial Officers shall ensure utmost use of the facility of video conferencing and persuade the advocates to use the same by apprising them with the benefits of the facility.

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7. The hearing of final arguments shall preferably be done via video conferencing and/ or by accepting the written notes of arguments submitted by either of the parties.

8. The Judicial Officers may devote some time for adjusting the board so as to reduce crowd in the Court building / hall.

9. The Judicial Officers may not pass any adverse order owing to the absence of the parties to the proceedings.

10. The Judicial Officers may also generally refrain themselves from taking coercive action, such as passing ex-parte orders, issuance of warrants to the accused and witnesses, etc.

11. The Judicial Officers may give priority to the cases which are posted for delivery of Judgments.

12. The Judicial Officers shall adhere to the guidelines issued by the Central/ State Government from time to time scrupulously.

13. The concerned Judicial Officers may, if the situation demands, use face shield as well transparent acrylic sheets partitioning the Dais from the addressee.

14. The Judicial Officers shall be allowed entry in the Court premises, only after they wear masks and strictly adhere to sanitizing measures which are put in place.


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15. The Judicial Officers may request the members of the Bar Association not to allow Junior Advocates and Clients to accompany them in the Court to avoid overcrowding in the Court and to maintain social/physical distancing.

16. The Judicial Officers are advised to download Aarogya setu App in their mobile handsets. Any exemption in this regard shall be considered by the undersigned upon subjective satisfaction as to the cause put forth for such exemption.

17. If any Advocate or litigant is found violating the SOP/guidelines, the concerned Judicial Officer shall report the same to the undersigned.

18. The Judicial Office shall ensure that the Board is prepared one day in advance for the next day and same is forwarded to the Department for forwarding the same to Bar Association. The concerned Judicial Officer shall specifically mention the matters which will be taken up by him and adjourn the rest of the matters by giving specific dates.


6/6/2020

(S.S. Sawant)

2nd Additional Principal Judge